

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TONK WATER SUPPLY LIMITED**

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	TONK WATER SUPPLY LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	15 th October 2015
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies - Jaipur
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U41000RJ2015PLC056084
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Registered office: F-2, 1st Floor, Jagdamba Tower, Amarpali, Circle, Vaishali Nagar, Jaipur, Rajasthan-302021 Corporate office: 20th Floor, Marathon Futurex, N.M Joshi Marg, Lower Parel, Mumbai-400013 Place of Maintenance of Books of Accounts & Papers: 6th Floor, Plot No.19 & 20, Film City, Sector-16 A, Gautam Buddha Nagar, Noida-201301
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	16th September 2022 (Copy of the order was uploaded on 19 th September 2022 on NCLT Portal)
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	15 th March 2023 (being 180 days from 16 th September 2022)
8.	NAME AND REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Mr. Amit Gupta Regd No.: IBBI/IPA-002/IP-N00021/2016-2017/10048
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023 Email: amitguptacs@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Mr. Amit Gupta Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023 Email: cirp.tonkwater@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	3 rd October 2022 (14 days from receipt of order)
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUBSECTION (6A) OF SECTION 21, ASCERTAIN BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAME OF THE INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES OF EACH CLASS)	Not Applicable
14.	(A) RELEVANT FORMS AND (B) DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(A) Web link for downloading claim forms: https://ibbi.gov.in/en/home/downloads (B) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench (NCLT) has ordered the commencement of the corporate insolvency resolution process of the **Tonk Water Supply Limited** on 16th September 2022 vide order no CP(IB) No 87/9/JPR/2020. (Copy of order was uploaded on 19th September 2022 on NCLT Portal)

The creditors of **Tonk Water Supply Limited**, are hereby called upon to submit their claims with proof on or before **3rd October 2022** to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



MR. AMIT GUPTA

Interim Resolution Professional of
TONK WATER SUPPLY LIMITED

[Registration Number IBBI/IPA-002/IP-N00021/2016-2017/10048]

AFA valid till 09.01.2023

Regd Address: C-17, Vinay Nagar, Krishna Nagar,
Lucknow, Uttar Pradesh-226023

Date: 21.09.2022

Place: Lucknow

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S PYTEX JEWELLERS PRIVATE LIMITED OPERATING IN MANUFACTURING & TRADING OF JEWELLERY AT DELHI

PROTECTING INVESTING FINANCING ADVISING Aditya Birla Housing Finance Limited Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266

punjab national bank CIRCLE SASTRAL CENTRE: SOUTH DELHI, 7 BHIKAJI CAMA PLACE, NEW DELHI 110066

THE DEBTS RECOVERY TRIBUNAL (600/1 University Road Near Hanuman Setu Mandir, Lucknow-226007)

HDFC BANK Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India]

REGD.A/D/DASTI/AFFIXATION/ EXH NO:49 BEAT OF DRUM & PUBLICATION/ NOTICEBOARD OF DRT SALE PROCLAMATION

PNB HOUSING Finance Limited E-AUCTION-PUBLIC SALE NOTICE OF IMMOVABLE PROPERTY/IES

TATA CAPITAL HOUSING FINANCE LTD. Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013.

DEMAND NOTICE Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")

PSPCL Punjab State Power Corporation Limited
(Regd. Office:- PSPCL Head Office, The Mall, Patiala)
CIN: U40109PB2010SGC033813; Website: www.pspcl.in
(Contact No. 9646118754)
Tender Enquiry No. 292/HPs/ED-IS-418 Dated: 19.09.2022
Dr. CE/ Hydel Projects, PSPCL, Shed A-3, Shakti Vihar, PSPCL, Patiala invites E-Tender for REPAIR OF ONE NO. 15 MW PELTON TURBINE RUNNER HAVING SR. NO. 20/HPs/BE/02 FOR SHANAN, HEP, PSPCL, JOGINDER NAGAR, DISTT. MANDI (HP).
For detailed NIT & Tender Specification please refer to https://eproc.punjab.gov.in from 22.09.2022 onwards.
NOTE: Corrigendum and Addendum, if any will be published online at https://eproc.punjab.gov.in C-361/22 17189/Pb

PUBLIC NOTICE
The Hon'ble Rajasthan High Court vide orders dated 17.11.2014 and 16.05.2016 in inter alia in Civil Writ Petition No. 7486/2014 -Ajay Kumar Chadha Vs. The Additional Registrar (Appe) & Ors. has directed as under:-
"The property in question purchased by respondent no. 4 & 5 in auction sale conducted by respondents no. 2 & 3, shall not be further alienated." (17.11.2014)
"The interim order dated 17.11.2014 is confirmed to last till the disposal of the writ petition" (16.05.2016)
It is brought to the notice of the public at large that in accordance with above mentioned injunction restraining alienation of Plot No. F-107, 108 Rico Sriganaganagar. The respondent no. 4 & 5 i.e. Sh. Vipin Kumar Agarwal & Sh. Nishit Agarwal or any of the associate Companies are restrained from in any manner Selling/Transferring/Mortgaging/Alienating any of the above mentioned properties in the absence of alienable interest w.e.f. 17.11.2014.
The Public at large is further made aware and cautioned that if any person, individual, organization or Financial Institution makes directly or indirectly a transaction for purchase or redemption of above properties or in any way express interest or enters into agreement pertaining to rights of this property, then it will be void ab initio and non-est in the eyes of law and that person/institution/visitor himself will be culpable for its repudiation.
SCHEDULE PROPERTY: F-107, 108 Udhayg Vihar, Rico Sriganaganagar-335001, Rajasthan. (Interim possessor: Krishna Vasudeva foods & derivatives Pvt. Ltd.)
Sd/- Rajender Grover-Advocate

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TONK WATER SUPPLY LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	TONK WATER SUPPLY LIMITED
2. Date of incorporation of Corporate Debtor	15th October 2015
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Jaipur
4. Corporate Identity No./ Limited Liability Identification No. of Corporate Debtor	U41000J2015PLC056084
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: F-2, 1st Floor, Jagdmata Tower, Amarpali, Circle, Vaishali Nagar, Jaipur, Rajasthan-302021 Corporate Office: 20th Floor, Marathion Futurax, N.M. Joshi Marg Lower Park, Mumbai-400013 Place of Maintenance of Books of Accounts & Papers: 6th Floor, Plot No. 19 & 20, Film City, Sector-16 A, Gautam Buddha Nagar, Noida-201301
6. Insolvency commencement date in respect of Corporate Debtor	16th September 2022 (Copy of the order was uploaded on NCLT Portal on 19th September 2022)
7. Estimated date of closure of insolvency resolution process	15th March 2023 (being 180 days from 16th September 2022)
8. Name and registration number of the insolvency professional acting as Interim Resolution Professional	Name: Mr. Amit Gupta Reg. No.: IBI/PA-02/1P-N00021/2016-2017/10048
9. Address & email of the interim resolution professional, as registered with the board	Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023 Email: amitguptacs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023 Email: cirp.tonkwatersupply@gmail.com
11. Last date for submission of claims	3rd October 2022 (14 days from receipt of order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
(a) Relevant forms available at	(a) Web link for downloading claim forms: https://ibbi.gov.in/en/home/downloads (b) Not Applicable
(b) Details of authorized representatives available at:	(a) Web link for downloading claim forms: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench (NCLT) has ordered the commencement of the corporate insolvency resolution process of the **Tonk Water Supply Limited on 16th September 2022** vide order no CPI(B) No 87/9JPR/2020. Copy of the order was uploaded on NCLT Portal on 19th September 2022.
The creditors of **Tonk Water Supply Limited**, are hereby called upon to submit their claims with proof on or before **3rd October 2022** to the interim resolution professional at the address mentioned against item 10 above.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Mr. Amit Gupta
Interim Resolution Professional of Tonk Water Supply Limited
Date: 21.09.2022 Registration Number: IBI/PA-02/1P-N00021/2016-2017/10048
Place: Lucknow AFA valid till: 09.01.2023
Regd Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023

TATA CAPITAL HOUSING FINANCE LTD.
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013.
CIN No. U67190MH2008PLC187552

DEMAND NOTICE
Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").
Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Rules already issued detailed Demand Notices dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularity or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notices, within 60 days from the date of the respective Notices, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.
In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notices, the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Contract No.	Name of Obligor(s)/ Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date*	Date of Demand Notice
974462 & TCHHF 037500 010006 9637	Late Mr. Sudhir Sehgal - Through his legal heirs as (Borrower) and Raj Petros Through its Partners & Mr. Ankit Vyas & Mr. Devdeep Singh Shekhawat & S.B. Minerals Industries Through its Partners & Mr. Rajveer Shekhawat & Mrs. Rajani Dave & Lal Bagh Hotels & Restaurants Through its Partners (Co Borrowers) & Mrs. Bhupinder Sehgal (Co-Borrower and Legal Heir) & Mrs. Jyoti Sehgal (Co-Borrower and Legal Heir) & Mr. Sahran Sehgal (Legal Heir)	As on 01/09/2022, an amount of Rs. 31230259/- (Rupees Three Crore Twelve Lakh Thirty Thousand Two Hundred Fifty Nine) is due and payable by you under Loan Account No. 5133301/- (Rupees Fifty One Lakh Thirty Three Thousand Three Hundred One Only) is due and payable by you under Loan Account No. TCHHF F0375000100069637 i.e. totaling to Rs. 36363560/- (Rs. Three Crore Sixty Three Lakh Sixty Three Thousand Five Hundred Sixty Only)	01-09-2022 05-04-2022

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties :
*Residential Property bearing Plot No 03, Admeasuring 10221 Sq. Ft., Comprised in Kharsa No. 256 Mm, 257, 258, 262 to 268, 270, Scheme Revenue Village Rebarban Ka Guda, Tehsil Girwa, Udaipur-313001 (Rajasthan), Boundaries - East: Road 40 ft., North: Other Kharsa No. 267, West: Road 40 Ft., South: Plot No-2"

Sr. No.	Name of Obligor(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earned Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
995	Mr. BABU LAL THROUGH HIS LEGAL HEIRS as (Borrower) and Mrs. SAROJ (CO BORROWER) & Mr. MUKESH GURJAR (LEGAL HEIR) & Mrs. POOJA GURJAR (LEGAL HEIR) & Mrs. CHANCHAL GURJAR (LEGAL HEIR)	As on 08/09/2022, an amount of Rs. 1744675/- (Rupees Seventeen Lakh Forty Four Thousand Six Hundred Seventy Five Only)	As on 08/09/2022, an amount of Rs. 1744675/- (Rupees Seventeen Lakh Forty Four Thousand Six Hundred Seventy Five Only)	As on 08/09/2022, an amount of Rs. 1744675/- (Rupees Seventeen Lakh Forty Four Thousand Six Hundred Seventy Five Only)	As on 08/09/2022, an amount of Rs. 1744675/- (Rupees Seventeen Lakh Forty Four Thousand Six Hundred Seventy Five Only)	08-09-2022 08-12-2021

Description of the Secured Assets/Immovable Properties/ Mortgaged Properties :
*Residential Property bearing No. 34/16, Admeasuring 137.36 Sq. Yds., Comprised in Kharsa No. 99, Situated at Village Sunthala, District Jodhpur (Rajasthan), with all common amenities mentioned in Sale Deed. Boundaries: - North - Ram Dayal, South - Road 27', East - Tara Chand, West - Road, 19'."

"With further interest, additional interest at the rate as more particularly stated in respective Demand Notice dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules (entirely) at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.
The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property, whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
Date: 21/09/2022 Sd/-Authorized Officer,
Place: Rajasthan For Tata Capital Housing Finance Limited

Fullerton India Credit Company Limited
Corporate Office: Supreme Business Park, Floors 5 & 6, B Wing, Powai, Mumbai 400 076
POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)
Whereas the undersigned being the authorized officer of Fullerton India Credit Company Limited, Having its registered office at Megh Towers, 3rd Floor, Old No. 307, New No. 165, Poonamallee High Road (Maduravoyal), Chennai, Tamil Nadu-600095 and corporate office at Floor 5 & 6, B Wing, Supreme IT Park, Supreme City, Behind Lake Castle, Powai, Mumbai 400 076, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 18-08-2021 calling upon the borrower(s) (1) DHANLAXMI TRADERS, (2) KAPIL JAYNARAYAN (3) PUSHPA DEVI (4) YOGESH KELA under loan account number 191401310311852 & 191403910321865 to repay the amount mentioned in the notice being Rs. 73,67,467/- (Rupees Seventy-Three Lakh Sixty-Seven Thousand Four-Hundred And Sixty-Seven Only) within 60 days from the date of receipt of the said notice.
The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 16th day of Sep in the year 2022.
The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of Fullerton India Credit Company Limited for an amount of being Rs. 73,67,467/- (Rupees Seventy-Three Lakh Sixty-Seven Thousand Four-Hundred And Sixty-Seven Only) and interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Description Of Immovable Property: PLOT NO. 438, SUBASH NAGAR, PAL ROAD, JODHPUR - 34208 RAJASTHAN; ADMEASURING 63.61 SQ. YDS., BOUNDED AS NORTH: PLOT NO. 438, SOUTH: PLOT NO. 437, EAST: ROAD, WEST: PLOT NO. 432
Place: Jodhpur Sd/- Authorized Officer,
Date: 21.09.2022 Fullerton India Credit Company Limited

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A SCHEDULED COMMERCIAL BANK) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 28/06/2022 vide Ref. No.: SME/SAR/BB/13-2/JUN-22/10 Loan Account No. 9001220317062362 calling upon the Borrowers/Co borrowers/Guarantor/ Mortgagors MR. MOHAMMED YAKIN S/O MR. MOHAMMED RASHID (BORROWER/MORTGAGOR), MR. MOHAMMAD NAFIS S/O MR. MOHAMMAD RAFIQ (GUARANTOR), MRS. KEHKASHAN W/O MR. MOHAMMED YAKIN (GUARANTOR/MORTGAGOR), to repay the amount mentioned in the notices being in Rs. 19,58,314/- (Rupees Nineteen Lakh Fifty-Eight Thousand Three Hundred and Fourteen Only) as on 24 JUNE 2022 aggregating total due (which includes principal, interest, penalties and all other charges) with further interest and charges until payment in full within 60 days from the date of notice/date of receipt of the said notice.
The borrower/Co borrowers/ mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited for an amount of Rs. 20,38,991/- (Rs. Twenty Lakh Thirty Eight Thousand Nine Hundred and Ninety One Only) as on 09/09/2022 and further interest & expenses thereon until full payment.
DESCRIPTION OF IMMOVABLE PROPERTIES

AU SMALL FINANCE BANK LIMITED
(A SCHEDULED COMMERCIAL BANK)
Regd. Office - 19-A, Dhuleswar Garden, Ajmer Road, Jaipur-302001, CIN L36911RJ1998PLC011381

APPENDIX IV (SEE RULE 8(i)) POSSESSION NOTICE
Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002" and in exercise of Powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 28/06/2022 vide Ref. No.: SME/SAR/BB/13-2/JUN-22/10 Loan Account No. 9001220317062362 calling upon the Borrowers/Co borrowers/Guarantor/ Mortgagors MR. MOHAMMED YAKIN S/O MR. MOHAMMED RASHID (BORROWER/MORTGAGOR), MR. MOHAMMAD NAFIS S/O MR. MOHAMMAD RAFIQ (GUARANTOR), MRS. KEHKASHAN W/O MR. MOHAMMED YAKIN (GUARANTOR/MORTGAGOR), to repay the amount mentioned in the notices being in Rs. 19,58,314/- (Rupees Nineteen Lakh Fifty-Eight Thousand Three Hundred and Fourteen Only) as on 24 JUNE 2022 aggregating total due (which includes principal, interest, penalties and all other charges) with further interest and charges until payment in full within 60 days from the date of notice/date of receipt of the said notice.
The borrower/Co borrowers/ mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited for an amount of Rs. 20,38,991/- (Rs. Twenty Lakh Thirty Eight Thousand Nine Hundred and Ninety One Only) as on 09/09/2022 and further interest & expenses thereon until full payment.
DESCRIPTION OF IMMOVABLE PROPERTIES

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earned Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
1.	All that part and parcel of Property Situated at Patta No. 6857 (Kharsa No. 727) for residential property area = 77X35 = 2695.00 Sq. Feet, Situated at Gram Suket, Tehsil Ramganj Mandi, District Kota, Rajasthan, Owned By Mr. Mohammad Yakin	East: Self House West: Road North: House of Kehkashan South: House of Jafar Ullah	2695.00	2695.00	24.08.2022	02.04.18/-
2.	All that part and parcel of Property Situated at Patta No. 6856 (Kharsa No. 727) for residential property area = 77X35 = 2695.00 Sq. Feet, Situated at Gram Suket, Tehsil Ramganj Mandi, District Kota, Rajasthan, Owned By Mrs. Kehkashan	East: Self House West: Road North: House of Maksud South: House of Mohammad Yakin	2695.00	2695.00	24.08.2022	02.04.18/-
3.	All that part and parcel of Property Situated at Patta No. 23400 (Kharsa No. 566) for residential property area = 35X65 = 2275.00 Sq. Feet, Situated at Gram Suket, Tehsil Ramganj Mandi, District Kota, Rajasthan, Owned By Mrs. Kehkashan	East: House of Jabbar & Rafik West: Road North: House of Shokat Driver South: House of Mohammad Yakin	2275.00	2275.00	24.08.2022	02.04.18/-
4.	All that part and parcel of Property Situated at Patta No. 23399 (Kharsa No. 566) for residential property area = 35X65 = 2275.00 Sq. Feet, Situated at Gram Suket, Tehsil Ramganj Mandi, District Kota, Rajasthan, Owned By Mr. Mohammad Yakin	East: House of Jabbar & Rafik West: Road North: House of Kehkashan South: House of Jafar Ullah	2275.00	2275.00	24.08.2022	02.04.18/-

Date : 19/09/2022 Sd/- Authorized Officer
Place : SUKET(KOTA) AU Small Finance Bank Limited

IDFC First Bank Limited
(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office : KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

Notice under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr. No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Notice Date	Outstanding amount as per Section 13 (2) Notice	Property Address
1	2648568 & 2744240	LOAN & AGAINST PROPERTY	1. SAGAR AUTO GARAGE 2. KRISHNA DEVI CHOUHAN 3. KANHAIYA LAL CHOUHAN	24.08.2022	7,02,004.18/-	ALL THAT PIECE AND PARCEL OF SHOP NO. 70, ADMEASURING 134.70 SQ. FT. SITUATED AT CHETAK CIRCLE, CHOUGHAN SCHEME, DISTRICT-UDAIPUR, RAJASTHAN, AND BOUNDED AS: EAST: SHOP NO. 71, W E S T : SHOP NO. 69, NORTH: BHOPAL STADIUM SOUTH: ROAD 30 FT. WIDE

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc. within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.
Sd/-
Authorized Officer
IDFC FIRST Bank Limited
Date : 21/09/2022 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
Place : RAJASTHAN

ICICI Bank
Branch Office: ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg-Jaipur 302017.

PUBLIC NOTICE - TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
(See proviso to rule 8 (6))
Notice for sale of immovable assets
E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorized Officer of ICICI Bank Ltd. will be sold on "As is where is", "As is what is" and "Whatever there is", as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earned Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mr. Brajban Singh (Borrower) Kiran Kanwar (Co-Borrower)	Plot No 72, Salasar Balaji Enclave Village Manpura, Bhatwala and Dayalpura, The Sanganger, Jaipur-302011 Admeasuring an area of 2159.2584 Sqft	Rs. 24,26,644/- as on 09-Sep-2022	Rs.24,60,000/- (Rupees Twenty Four Lacs Sixty Thousand Only) Rs.2,46,000/- (Rupees Two Lac Forty Six Thousand Only)	October 11, 2022 From: 11:00 AM to 02:00 PM	October 28, 2022 From: 12:00 PM to onwards

The online auction will take place on the website of e-auction agency M/S NexXen Solution Private Limited. (URL: link.https://disposahub.com). The Mortgagors/ Noticee are given a last chance to pay the total dues with further interest till October 27, 2022 before 05:00 P.M. else this secured asset will be sold as per schedule. The Prospective Bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg-Jaipur 302017 on or before October 27, 2022 before 05:00 P.M. and thereafter they need to submit their offer through the above mentioned website only on or before October 27, 2022 before 05:00 P.M. along with scan image of Bank acknowledged DD towards proof of payment of EMD. Kindly note, in case prospective bidder(s) are unable to submit their offer through the website then signed copy of tender documents may be submitted at ICICI Bank Ltd. Regional Office Jsel Building, Malviya Nagar JLN Marg-Jaipur 302017 on or before October 27, 2022 before 05:00 P.M. Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of "ICICI Bank Limited" payable at Jaipur.
For any further clarifications with regards to inspection, terms and conditions of the e-auction or submission of tenders, kindly contact ICICI Bank Limited on 8584874809, 9462826024 Please note that Marketing Agency 1. NexXen Solution Private limited 2. Augeo Asset Management Pvt Ltd., have also been engaged for facilitating the sale of this property.
The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.
For detailed terms and conditions of the sale, please www.icicibank.com/n4p45
Date : September 21, 2022 Sd/- Authorized Officer
Place : Jaipur ICICI Bank Limited

BANARAS LOCOMOTIVE WORKS, VARANASI-221004
TENDER NOTICE
Dr. Chief Mechanical Engineer/Plant, B.L.W., Varanasi acting on and on behalf of President of India, invites E-Tenders for the following work: Tender No.: DYP/LANT-R-793, Name of work: Re-siting of CNC HMM (MW No. M1743) from New Black Shop (NBS) extension to New Black Shop (NBS), Approximate cost: ₹. 55,30,000/- (Rupees Fifty Eight Lakh Fifty Thousand Only). Completion period: 6 Months, Tender cost: ₹. 5,800/- (Rupees Five Thousand Eight Hundred Only). Earnest Money: ₹. 1,77,000/- (Rupees One Lakh Seventy Seven Thousand Only). Last date and time for submission: 10.10.2022 at 10.00 hrs., Tender opening date and time: 10.10.2022 after 15.30 hrs. Note: For details and to participate e-tender visit Indian railways website www.irps.gov.in.
PROBLW/M-14 Dr. Chief Mechanical Engineer/Plant
<https://banaraslocomwork> Website; <https://blw.indianrailways.gov.in>

UNIVERSITY OF RAJASTHAN, JAIPUR-302 004
Department of Zoology
TENDER NOTICE

The Department of Zoology, University of Rajasthan, Jaipur is willing to entering into Annual Rate Contract from Manufactures/Authorized Distributors for the supply of Lab. Chemical, Glassware, Plasticware, Preserved Animals, Animal Feeds (for Rat/ Mice & Rabbit), Lab General Items for the one year session 2022-23. (Bid amount Rs. 7.50 lakh) cost. Tenders must be submitted in sealed envelopes. The tender should reach this office on or before 29.09.2022 at 3.00 p.m. Head, Department of Zoology, University of Rajasthan, Jaipur. Which will be open on dated 30.09.2022 at 2.30 p.m. in presence of Bidders or their Authorized representative. For details please visit our web site www.uniraj.ac.in and <http://sppp.rajasthan.gov.in> UBN : URA2223GSOB00087 (Prof. Seema Srivastava) Head of the Department

PROTECTING INVESTING FINANCING ADVISING
Aditya Birla Housing Finance Limited
Registered Office: Indian Rayon Compound, Veraval, Gujarat 362266
Branch Office: Aditya Birla Housing Finance Ltd. 3rd Floor, Shakun Emporia, C-23, Ashok Marg, C-Scheme, Jaipur-302001

1. ABHFL: Authorized Officer Mr. Devendra Rathor; Contact- 9829222694 and Mr. Amit Bhardwaj; Contact- 9784494448
Auction Service Provider (ASP) M/s e-Procurement Technologies Limited- Auction Tiger, Mr. Ram Sharma; Contact No. +91 8000223297

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY
E-Auction Sale Notice for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Aditya Birla Housing Finance Limited/Secured Creditor, the possession of which has been taken by the Authorized Officer of Aditya Birla Housing Finance Limited/Secured Creditor, will be put to sale by auction on "As is where is", "As is what is", and "Whatever there is" on 12-10-2022, for recovery of INR 14,64,177.24 (Rupees Fourteen Lacs Sixty Four Thousand One Hundred Seventy Seven and Paise Twenty Four Only) as on 21-11-2021 and further interest and other expenses thereon till the date of realization, due to Aditya Birla Housing Finance Limited/Secured Creditor from the Borrowers namely Jai Prakash Soni, Dilip Soni and Nirmala Soni.
The reserve price will be INR 9,18,540.00 (Rupees Nine Lacs Eighteen Thousand Five Hundred and Forty Only) and the Earnest Money Deposit (EMD) will be INR 91,854/- (Rupees Ninety one thousand Eight Hundred and Fifty Four Only). The last date of EMD deposit is 11-10-2022. The date for inspection of the said property is fixed on 10-10-2022 between 11:00 am to 04:00 pm.

DESCRIPTION OF IMMOVABLE PROPERTY
All That is Part And Parcel of Flat No. S-2, Super Built Up Area 1050.00 Sq.Ft Without Rooftop right Plot No. A-208, Lalchandpura, Jaipur Rajasthan With complete built-up Building and Common Parking, separate Water Tank with Common Facilities, With Un-divided proportionate portion of the Land and Terrace.
For detailed terms and conditions of the sale, please refer to the link provided in Aditya Birla Housing Finance Limited/Secured Creditor's website i.e. <https://homefinance.adityabirlacapital.com/properties-for-auction-under-sarfaesi-act> or <https://sarfaesi.auctiontiger.net>
Sd/-
Authorized Officer
Aditya Birla Housing Finance Limited

Date : 21/09/2022 Sd/- Authorized Officer
Place : JAIPUR Aditya Birla Housing Finance Limited

GOVERNMENT OF GUJARAT
NARMADA WATER RESOURCES WATER SUPPLY & KALPSAR DEPARTMENT
Short 'E' procurement Notice No.21 of 2022-23 (Addendum)

On behalf of Governor of Gujarat, on line (E- Tendering) tenders for works was invited vide tender Notice No.21 of 2022-23 by The Executive Engineer, Ukai Division no.1 Ukai phone no (02624) 233221) from the contractor registered in appropriate class approved by Govt. of Gujarat in form B-1. Now, Additional -3 (three) Works are further invited under same notice detailed below from contractors registered in appropriate class by govt. of Gujarat. Also For Below -3 (Three) works uploading/downloading dates for tenders are revised as mention below.

Sr. No	Name of Work	Est. Am. Rs.	Tender Fee / E.M.D.	Contractor Class
1	Construction of Sadadvel-4, Sadadvel-5 and Sadadvel-6 Hydraulic structure across Tributary Zankhari river near village Sadadvel Taluka Songadh Dist. Tapi.	1,71,50,637=23	3600.00 1,71,506.00	"B" Class and above
2	Construction of Borpada Checkdam across Zankhari River near village Borpada Taluka Songadh Dist. Tapi.	96.81,626-04	2400.00 86816.00	"D" Class and above
3	Construction of Wadi Bhensrot -1 Checkdam across tributary of Tapi River near village wadi bhensrot Taluka Songadh Dist. Tapi.	1,93,94,490=14	2400.00 96536.00	"D" Class and above
5.	Downloading of tender Document			
6.	Date of Tender Uploading (Online Submission)			
7.	Last date of Submission of Physical document as mentioned in tender			
8.	Date of Opening of Price bid			
9.	Inquiry/ Contact office Address			

Further details are also

U.P. POWER CORPORATION LIMITED INVITING TENDER (THROUGH E-BIDDING ONLY) TENDER SPECIFICATION NO. 01/PLG/UMPP-II/HYDRO/500 MW/2022

U.P. Power Corporation Limited on behalf of Distribution Licensees of U.P., invites proposals for procurement of 500 MW of power from Hydro Power Generating Station(s) for a period of 25 (Twenty Five) years during the month May to October each year. Bidders may download the Bidding Document from MSTC e-commerce website (DEEP Portal) <https://mstcecommerce.com> from 22-09-2022 onwards. The last date of submission of Bid is 21-10-2022 at or before 14:00 hrs (IST) on the MSTC e-commerce portal (DEEP Portal). Response to invitation will be opened on the same day at 15:00 hrs (IST) on the above portal. Bidders should regularly visit website to keep themselves updated regarding clarifications / amendments / time extensions, etc., if any. **Note:** U.P. Power Corporation Limited reserves the right to cancel or modify the process any time without assigning any reason and without any liability. This is not an offer. **Chief Engineer (Planning) UP Power Corporation Limited (A Govt. of UP Undertaking) 3rd Floor, Shakti Bhawan Extn., 14 Ashok Marg, Lucknow - 226001** Phone no. 0522 2218297 Email - cgm2plg@yahoo.co.in / cgm2plg@gmail.com संख्या: 284- जस/पाकालि./2022 दि. 20-9-2022

SOUTH CENTRAL RAILWAY

Follow us on @SCRRailwayIndia Details of the tender Notices of S.C.Railway can be seen on our website: www.scr.indianrailways.gov.in

Tender Notice No: 09/WWS/RYP/2022, Dated: 20-09-2022

On behalf of the President of India, the Dy. Chief Mechanical Engineer/RYP/ South Central Railway, Wagon Workshop, Guntupalli- 521 241 invites the following e-tender.

S.No.: 01 Tender Notice No.: 09/WWS/RYP/2022, dt: 20.09.2022

Tender No. GR/M/185/IMS/09/2022

Name of the Work: Re-Certification of Integrated Management System (IMS-QMS, EMS, OHSMS & EnMS) for wagon Workshop, Guntupalli of South Central Railway with latest versions of the standards

Duration of Certification: 36 Months

Tender Value: ₹ 9,08,600/- (Rupees Nine lakhs Eight thousand and Six hundred Rupees Only) EMD: 18,200/- (Rupees Eighteen Thousand and Two hundred only)

Cost of Tender Document: Free of Cost

Similar nature of work: Not Applicable

Type of Tender: Works Tender governed by IRGCC-2022

System of Tendering: Open Tender- Single Packet

Validity of Offer: 60 Days

Tender Document & Corrigendum if any: "http://www.ireps.gov.in"

Last Date for Submission of e-tenders: Date : 14-10-2022, Time :Up to 15-00 Hrs Date and time of opening of e-tenders: Date: 14-10-2022, Time : 15-15 Hrs.

Deputy Chief Mechanical Engineer, A1113 Wagon Workshop/Guntupalli

For further tender conditions / details and for downloading the tender documents, please visit website at www.ireps.gov.in <http://www.scr.indianrailways.gov.in>

CENTRAL RAILWAY BHUSAWAL DIVISION

NOTIFICATION

Re-engagement of Retired Railway Staff on monthly remuneration basis in exigencies of services in Gati Shakti Unit on Bhusawal Division, Central Railway. Applications are invited from Retired Railway Staff of Central Railway for Re-Engagement on monthly remuneration basis on Bhusawal Division, Central Railway for various categories (Total 15 vacancies) on or before 30.09.2022. Maximum upper age limit for re-engagement on 19.09.2022 is below 65 years. For more details & to download application visit our website www.cr.indianrailways.gov.in > News & Recruitment Contract - Appointment-Bhusawal Division.

RailMadad Helpline 139 SPAN-42

PUBLIC NOTICE

SUBSTITUTED SERVICE

(Under Order V Rule 20 of the Code of Civil Procedure, 1908)

Summons issued to Attribute Shares and Securities Private Limited in furtherance of Order dated 06th September, 2022 passed by Hon'ble National Company Law Tribunal, Mumbai Bench Court IV, having its registered office at A/401, Pearl Arcade, Daud Baug Lane, Off J.P. Road, Opp. P.K. Jewellers, Andheri (West), Mumbai - 400058 to appear through Authorised Representative before the Hon'ble National Company Law Tribunal, Mumbai Bench, Court Room No. IV on 14th November, 2022 in Company Petition (IB) No. 516 of 2022 - V.B. Industries Ltd vs. Attribute Shares and Securities Private Limited to show cause as to why the captioned Company Petition should not be admitted and Corporate Insolvency Resolution Process should not be commenced against Attribute Shares and Securities Private Limited.

Dated this 21st day of September 2022

Sd/- Rishabh Dhanuka Advocate for the Financial Creditor C/o 21,2nd Floor, Khatau Building, Bank Street, Mumbai - 400001. Landmark: next to Rustico Tel: +91-9769570051 Email - rishabh@adlegal.co.in

NOTICE TO CLASS OF STAKEHOLDERS (WORKMEN AND EMPLOYEES) OF RAINBOW DENIM LIMITED (IN LIQUIDATION)

CIN: L18101PB1999PLC022452

Registered Office and Works: Village Chaudheri, Post Office Dappar, Chandigarh-Ambala National Highway, Tehsil Derabassi, Distt. SAS Nagar (Mohali) Lalru - 140506 (Punjab)

NOTICE is hereby given that in accordance with Regulation 31A(3) read with Regulation 31A(4) of IBB (Liquidation Process) Regulations, 2016 ("Liquidation Regulations") as amended vide IBB (Liquidation Process) (Second Amendment) Regulations, 2022 to WORKMEN AND EMPLOYEES (Class of Stakeholders) of Rainbow Denim Limited (in Liquidation) ("Corporate Debtor") that two separate meetings of WORKMEN AND EMPLOYEES shall be held as scheduled below to nominate their respective representative for participation in the Consultation Committee-

SCHEDULE OF MEETING OF WORKMEN

Day & Date : Monday, September 26, 2022

Time: 02:30 PM

Venue: Registered Office and Works: Village Chaudheri, Post Office Dappar, Chandigarh-Ambala National Highway, Tehsil Derabassi, Distt. SAS Nagar (Mohali), Lalru - 140506 (Punjab)

SCHEDULE OF MEETING OF EMPLOYEES

Day & Date : Monday, September 26, 2022

Time: 05:00 PM

Venue: Registered Office and Works: Village Chaudheri, Post Office Dappar, Chandigarh-Ambala National Highway, Tehsil Derabassi, Distt. SAS Nagar (Mohali), Lalru - 140506 (Punjab)

Note:

- Rainbow Denim Limited (Corporate Debtor) is currently undergoing liquidation proceedings in terms of provisions of Insolvency and Bankruptcy Code, 2016 ("Code") and Mr. Dharmendra Kumar Bhasin has been appointed as its liquidator pursuant to an order dated 12-04-2022 of Hon'ble National Company Law Tribunal (NCLT), Chandigarh Bench.
- IBBI (Liquidation Process) Regulations, 2016 have been amended on 16-09-2022 vide IBB (Liquidation Process) (Second Amendment) Regulations, 2022 and as per the amended regulations Liquidator is required to re-constitute the Consultation Committee comprising of all creditors of the corporate debtor.
- The above meeting has been scheduled EXCLUSIVELY to facilitate the WORKMEN AND EMPLOYEES of Rainbow Denim Limited (Corporate Debtor) to nominate their respective representative for participation in the Consultation Committee. No other business / agenda shall be considered in the said meeting.
- THE EMPLOYEES / WORKMEN as mentioned in the Updated List of Stakeholders uploaded on the website of Rainbow Denim Limited <http://www.rainbowdenim.com> and also at IBBI portal shall only be eligible to participate in the respective meeting.
- In terms of Regulation 31A(4) of Liquidation Regulations the respective representative of WORKMEN AND EMPLOYEES shall be selected by a majority of voting share of the class, present and voting at their respective meeting.
- The Liquidator reserves the right to cancel or reschedule the meetings without assigning any reason and without any liability.

Dharmendra Kumar Bhasin Liquidator in the matter of Rainbow Denim Limited Registration No : IBBI/PA-002/IP-NO0018/2019-2020/12564 AFA upto 17th Nov 2022

Address: 191, Mantla Enclave, Behind Nimantran Banquet Hall, Dhakoli, Zirakpur, Sahibzada Ajit Singh Nagar, Punjab - 140603

Date: 20.09.2022 Email id: liquidator.rainbowdenim@gmail.com Mobile: 9877932667

GRAHAM FIRTH STEEL PRODUCTS (INDIA) LIMITED

CIN: L27104MH1960PLC011834

EMAIL: grahamfirth.info@gmail.com | CONTACT : +91 9322317722

Regd. Office : A-6 MIDC Industrial Area, Chikalthana, Aurangabad, 431210

NOTICE OF 60th ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that:

- The 60th Annual General Meeting (AGM) of the Company will be held on Tuesday, September 27, 2022, at 11:00 a.m. at the registered office of the Company at A-6 MIDC Industrial Area, Chikalthana, Aurangabad, 431210, to transact the ordinary businesses as set out in the Notice of 60th AGM. This meeting is being called at a shorter notice after obtaining consent of 95% of shareholders entitled to vote.
- Copies of Notice of 60th AGM and the Annual Reports have been dispatched to members at their registered address through permitted mode on September 20, 2022. 60th AGM Notice and the Annual Report 2019-20 of the Company are also made available on the website of NSDL at <https://www.evoting.nsdl.com/>.
- In compliance with provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 (including statutory modification(s) and/or re-enactment(s) thereof for the time being in force), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Company is pleased to provide to all its members, the facility to exercise their right to vote by electronic means on all the resolutions and the business may be transacted through remote e voting service provided by NSDL. Members of the Company, holding shares either in physical form or dematerialized form, as on the cut-off date i.e. September 22, 2022, may cast their vote electronically from a place other than venue of the AGM ("remote e-voting"), on the business as set out in the Notice of 60th AGM. The e-voting period shall commence on Saturday, September 24, 2022 at 9.00 a.m. and ends on Monday, September 26, 2022 at 5.00 p.m. The e-voting module shall be disabled by NSDL for voting thereafter and no remote e-voting shall be allowed thereafter.
- The facility for voting, through ballot/polling paper shall also be made available at the venue of the 60th AGM. The Members attending the Meeting, who have not cast their vote through remote e-voting shall exercise their voting rights at the Meeting. The Members have already cast their vote by remote e-voting may attend and participate in the AGM but shall not be entitled to vote in the meeting. The Company has appointed M/s BYG & Associates, a firm of Practicing Company Secretaries in Practice, as a scrutiner for conducting the e-voting and polling process at the 60th AGM in a fair and transparent manner.
- Any person who acquires shares of the Company and becomes members of the company after the dispatch of Notice of the 60th AGM and holds shares as on the cut-off date i.e. September 22, 2022 may obtain the user ID and Password by sending request at evoting@nsdl.co.in. However, if a person is already registered with NSDL for e-voting, then the existing user ID and password can be used for casting vote.
- For detailed instructions pertaining to e-voting, members may please refer Notes to Notice of the 60th AGM or may refer to the frequently asked question (FAQ) and e-voting user manual for members at the help section of <https://www.evoting.nsdl.com/>. In case of any queries or issues regarding e-voting, Members may contact to Ms. Soni Singh, Senior Manager, NSDL by email at evoting@nsdl.co.in in Address: 4th Floor, A Wing, Trade World, Kamala Mills Compound, Lower Parel, Mumbai 400013 or contact toll free number 18001020990.

For Graham Firth Steel Products (India) Limited Sd/- Rajesh Jain Director DIN: 00151988

ASSAM POWER DISTRIBUTION COMPANY LIMITED

A customer centric company

TENDER NOTICE

E-tenders with a validity upto 180 days from the last date of bid submission are hereby invited from eligible bidders for Supply, Construction and Installation of HT related works within the jurisdiction of Kokrajhar Electrical Circle of APDCL under Distribution Infrastructure Works (Loss Reduction) of Revamped Distribution Sector Scheme (RDSS). The bid document along with other relevant information will be available for download in www.apdcl.org and www.assamtenders.gov.in as mentioned hereunder:

Description	Date & Time
Date of Download of RFB/NIT	21.09.2022 at 16:00 hrs.
Pre-Bid Meeting	26.09.2022 at 12:00 hrs.
Bid Submission start date and time	29.09.2022 from 12:00 hrs.
Deadline for Bid Submission	13.10.2022 till 15:00 hrs.
Date & time of opening of Technical part of Bid	14.10.2022 at 12:00 hrs.

Any changes of the above will be notified subsequently through amendment.

Sd/-, Chief General Manager (PP&D), APDCL

Please pay your energy bill on time and help us to serve you better!

ASSAM POWER DISTRIBUTION COMPANY LIMITED

A customer centric company

TENDER NOTICE

E-tenders with a validity upto 180 days from the last date of bid submission are hereby invited from eligible bidders for Supply, Construction and Installation of HT related works within the jurisdiction of North Lakhimpur Electrical Circle of APDCL under Distribution Infrastructure Works (Loss Reduction) of Revamped Distribution Sector Scheme (RDSS). The bid document along with other relevant information will be available for download in www.apdcl.org and www.assamtenders.gov.in as mentioned hereunder:

Description	Date & Time
Date of Download of RFB/NIT	21.09.2022 at 16:00 hrs.
Pre-Bid Meeting	26.09.2022 at 12:00 hrs.
Bid Submission start date and time	29.09.2022 from 12:00 hrs.
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Description	Date & Time
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Sd/-, Chief General Manager (PP&D), APDCL

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ASSAM POWER DISTRIBUTION COMPANY LIMITED

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TENDER NOTICE

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Description	Date & Time
Date of Download of RFB/NIT	21.09.2022 at 16:00 hrs.
Pre-Bid Meeting	26.09.2022 at 12:00 hrs.
Bid Submission start date and time	29.09.2022 from 12:00 hrs.
Deadline for Bid Submission	13.10.2022 till 15:00 hrs.
Date & time of opening of Technical part of Bid	14.10.2022 at 12:00 hrs.

Any changes of the above will be notified subsequently through amendment.

Sd/-, Chief General Manager (PP&D), APDCL

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ASSAM POWER DISTRIBUTION COMPANY LIMITED

A customer centric company

TENDER NOTICE

E-tenders with a validity upto 180 days from the last date of bid submission are hereby invited from eligible bidders for Supply, Construction and Installation of HT related works within the jurisdiction of North Lakhimpur Electrical Circle of APDCL under Distribution Infrastructure Works (Loss Reduction) of Revamped Distribution Sector Scheme (RDSS). The bid document along with other relevant information will be available for download in www.apdcl.org and www.assamtenders.gov.in as mentioned hereunder:

Description	Date & Time
Date of Download of RFB/NIT	21.09.2022 at 16:00 hrs.
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Deadline for Bid Submission	13.10.2022 till 15:00 hrs.
Date & time of opening of Technical part of Bid	14.10.2022 at 12:00 hrs.

Any changes of the above will be notified subsequently through amendment.

Sd/-, Chief General Manager (PP&D), APDCL

Please pay your energy bill on time and help us to serve you better!

GRAHAM FIRTH STEEL PRODUCTS (INDIA) LIMITED

CIN: L27104MH1960PLC011834

EMAIL: grahamfirth.info@gmail.com | CONTACT : +91 9322317722

Regd. Office : A-6 MIDC Industrial Area, Chikalthana, Aurangabad, 431210

NOTICE OF 62nd ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that:

- The 62nd Annual General Meeting (AGM) of the Company will be held on Friday, September 30, 2022, at 11:00 a.m. at the registered office of the Company at A-6 MIDC Industrial Area, Chikalthana, Aurangabad, 431210, to transact the ordinary businesses as set out in the Notice of 62nd AGM. This meeting is being called at a shorter notice after obtaining consent of 95% of shareholders entitled to vote.
- Copies of Notice of 62nd AGM and the Annual Reports have been dispatched to members at their registered address through permitted mode on September 20, 2022. 62nd AGM Notice and the Annual Report 2021-22 of the company are also made available on the website of NSDL at <https://www.evoting.nsdl.com/>.
- In compliance with provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 (including statutory modification(s) and/or re-enactment(s) thereof for the time being in force), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Company is pleased to provide to all its members, the facility to exercise their right to vote by electronic means on all the resolutions and the business may be transacted through remote e voting service provided by NSDL. Members of the Company, holding shares either in physical form or dematerialized form, as on the cut-off date i.e. September 25, 2022, may cast their vote electronically from a place other than venue of the AGM ("remote e-voting"), on the business as set out in the Notice of 62nd AGM. The e-voting period shall commence on Tuesday, September 27, 2022 at 9.00 a.m. and ends on Thursday, September 29, 2022 at 5.00 p.m. The e-voting module shall be disabled by NSDL for voting thereafter and no remote e-voting shall be allowed thereafter.
- The facility for voting, through ballot/polling paper shall also be made available at the venue of the 62nd AGM. The Members attending the Meeting, who have not cast their vote through remote e-voting shall exercise their voting rights at the Meeting. The Members have already cast their vote by remote e-voting may attend and participate in the AGM but shall not be entitled to vote in the meeting. The Company has appointed M/s BYG & Associates, a firm of Practicing Company Secretaries in Practice, as a scrutiner for conducting the e-voting and polling process at the 62nd AGM in a fair and transparent manner.
- Any person who acquires shares of the Company and becomes members of the company after the dispatch of Notice of the 62nd AGM and holds shares as on the cut-off date i.e. September 25, 2022 may obtain the user ID and Password by sending request at evoting@nsdl.co.in. However, if a person is already registered with NSDL for e-voting, then the existing user ID and password can be used for casting vote.
- For detailed instructions pertaining to e-voting, members may please refer Notes to Notice of the 62nd AGM or may refer to the frequently asked question (FAQ) and e-voting user manual for members at the help section of <https://www.evoting.nsdl.com/>. In case of any queries or issues regarding e-voting, Members may contact to Ms. Soni Singh, Senior Manager, NSDL by email at evoting@nsdl.co.in in Address: 4th Floor, A Wing, Trade World, Kamala Mills Compound, Lower Parel, Mumbai 400013 or contact toll free number 18001020990.

For Graham Firth Steel Products (India) Limited Sd/- Rajesh Jain Director DIN: 00151988

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF TONK WATER SUPPLY LIMITED

RELEVANT PARTICULARS

S.No.	Name of Corporate Debtor	TONK WATER SUPPLY LIMITED
1.	Date of incorporation of Corporate Debtor	15th October 2015
2.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Jaipur
3.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U41000RJ2015PLC056084
4.	Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office : F-2, 1st Floor, Jangamba Tower, Amarpathi, Circle, Vaishali Nagar, Jaipur, Rajasthan-302021 Corporate Office : 20th Floor, Marathon Futurax, N.M. Joshi Marg, Lower Parel, Mumbai-400013 Place of Maintenance of Books of Accounts & Papers : 6th Floor, Plot No.19 & 20, Film City, Sector-16 A, Gautam Buddha Nagar, Noida-201301
5.	Insolvency commencement date in respect of Corporate Debtor	16th September 2022 (Copy of the order was uploaded on NCLT Portal on 19th September 2022)
6.	Estimated date of closure of insolvency resolution process	15th March 2023 (being 180 days from 16th September 2022)
7.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Name: Mr. Amit Gupta Reg. No.: IBBI/PA-002/IP-NO0021/2016-2017/10048
8.	Address & email of the interim resolution professional, as registered with the board	Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023 Email: amitguptacs@gmail.com
9.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Mr. Amit Gupta Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023 Email: crip.tonkwater@gmail.com
10.	Last date for submission of claims	3rd October 2022 (14 days from receipt of order)
11.	Classes of creditors, if any, under clause (b) of sub-section (BA) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
12.	Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class)	Not Applicable
13.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web link for downloading claim forms: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, Jaipur Bench (NCLT) has ordered the commencement of the corporate insolvency resolution process of the **Tonk Water Supply Limited** on 16th September 2022 vide order no. CP(IB) No 87/JP/2020. (Copy of the order was uploaded on NCLT Portal on 19th September 2022)

The creditors of Tonk Water Supply Limited, are hereby called upon to submit their claims with proof on or before 3rd October 2022 to the interim resolution professional at the address mentioned against item 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Mr. Amit Gupta Interim Resolution Professional of Tonk Water Supply Limited Registration Number : IBBI/PA-002/IP-NO0021/2016-2017/10048 AFA valid till: 09.01.2023

Date: 21.09.2022 Place: Lucknow Regd Address: C-17, Vinay Nagar, Krishna Nagar, Lucknow, Uttar Pradesh-226023

NOTICE

Edelweiss Housing Finance Limited

CIN: U65922MH2008PLC182906

Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiro Road, Kurfa (West), Mumbai - 400 070

SALE OF SECURITY RECEIPTS

Edelweiss Housing Finance Limited invites Expression of Interest from interested Investors for the proposed sale of certain Security Receipts. The sale shall be on "As is where is and what is where is" basis and "Without recourse basis". Eligible prospective investors are requested to intimate their willingness to participate by way of an "Expression of interest". Kindly refer to the Company's website - <https://www.edelweisshousingfin.com> for the list of Security Receipts and the detailed terms and conditions for sale:-

For Edelweiss Housing Finance Limited Sd/-Authorized Signatory
Mumbai, Sep 21, 2022 Tel: 022 - 43428511

GRAHAM FIRTH STEEL PRODUCTS (INDIA) LIMITED

CIN: L27104MH1960PLC011834

EMAIL: grahamfirth.info@gmail.com | CONTACT : +91 9322317722

Regd. Office : A-6 MIDC Industrial Area, Chikalthana, Aurangabad, 431210

NOTICE OF 61st ANNUAL GENERAL MEETING, E-VOTING INFORMATION

NOTICE is hereby given that:

- The 61st Annual General Meeting (AGM) of the Company will be held on Thursday, September 29, 2022, at 11:00 a.m. at the registered office of the Company at A-6 MIDC Industrial Area, Chikalthana, Aurangabad, 431210, to transact the ordinary businesses as set out in the Notice of 61st AGM. This meeting is being called at a shorter notice after obtaining consent of 95% of shareholders entitled to vote.
- Copies of Notice of 61st AGM and the Annual Reports have been dispatched to members at their registered address through permitted mode on September 20, 2022. 61st AGM Notice and the Annual Report 2020-21 of the company are also made available on the website of NSDL at <https://www.evoting.nsdl.com/>.
- In compliance with provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014 (including statutory modification(s) and/or re-enactment(s) thereof for the time being in force), Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and Secretarial Standards on General Meetings (SS-2) issued by the Institute of Company Secretaries of India, the Company is pleased to provide to all its members, the facility to exercise their right to vote by electronic means on all the resolutions and the business may be transacted through remote e voting service provided by NSDL. Members of the Company, holding shares either in physical form or dematerialized form, as on the cut-off date i.e. September 24, 2022, may cast their vote electronically from a place other than venue of the AGM ("remote e-voting"), on the business as set out in the Notice of 61st AGM. The e-voting period shall commence on Monday, September 26, 2022 at 9.00 a.m. and ends on Wednesday, September 28, 2022 at 5.00 p.m. The e-voting module shall be disabled by NSDL for voting thereafter and no remote e-voting shall be allowed thereafter.
- The facility for voting, through ballot/polling paper shall also be made available at the venue of the 61st AGM. The Members attending the Meeting, who have not cast their vote through remote e-voting shall exercise their voting rights at the Meeting. The Members have already cast their vote by remote e-voting may attend and participate in the AGM but shall not be entitled to vote in the meeting. The Company has appointed M/s BYG & Associates, a firm of Practicing Company Secretaries in Practice, as a scrutiner for conducting the e-voting and polling process at the 61st AGM in a fair and transparent manner.
- Any person who acquires shares of the Company and becomes members of the company after the dispatch of Notice of the 61st AGM and holds shares as on the cut-off date i.e. September 24, 2022 may obtain the user ID and Password by sending request at evoting@nsdl.co.in. However, if a person is already registered with NSDL for e-voting, then the existing user ID and password can be used for casting vote.
- For detailed instructions pertaining to e-voting, members may please refer Notes to Notice of the 61st AGM or may refer to the frequently asked question (FAQ) and e-voting user manual for members at the help section of <https://www.evoting.nsdl.com/>. In case of any queries or issues regarding e-voting, Members may contact to Ms. Soni Singh, Senior Manager, NSDL by email at evoting@nsdl.co.in in Address: 4th Floor, A Wing, Trade World, Kamala Mills Compound, Lower Parel, Mumbai 400013 or contact toll free number 18001020990.

For Graham Firth Steel Products (India) Limited Sd/- Rajesh Jain Director DIN: 00151988

इंडियन बैंक Indian Bank

ALLAHABAD

DADAR (WEST) BRANCH: Radhakrishna Niwas, 11-12 Liberty Lane, N. C. Kelkar Road, Dadar (West), Mumbai - 400028. *Tel:- 022-24301951, *Email:- dadar@indianbank.co.in

DEMAND NOTICE

Notice under Sec. 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

Date : 19.08.2022

1. Mr. Umesh Sundersing Chavhan, Flat No. 503, Radhakrishna Nagar, Malpa Dongari No. 3, Shree Punjab Colony, Andheri (East), Maharashtra - 400096.
2. Mr. Sundarsingh Mana Chauhan, Flat No.503, Radhakrishna Nagar, Malpa Dongari No. 3, Shree Punjab Colony, Andheri (East), Maharashtra - 400096

Sub: Your Loan Account's Mr. Umesh Sundersing Chavhan & Mr. Sundarsingh Mana Chauhan (A/c No 6242148552) with Indian Bank Dadar Branch.

The First of you are an individuals having a Home Loan account from Indian Bank Marol Branch having offered your assets as security to the Loan Account availed by you. At the request of the First of you, in the course of Banking Business, the following Facilities were sanctioned and were availed by first of you.

Nature of Facility

Nature of Facility	Limit (Rs. in Lakhs)	Date of Sanction
TL (Home Loan)	Rs. 10.85 (Rupees Ten Lakhs Eighty Five Thousand Only)	14.07.2014

The First of you have executed the following documents for each of the Said Facilities:

Nature of Facility	Nature of Document
1.TL (Home Loan)	1. Demand Promissory Note Dated 11.08.2014
	2. Acknowledgment of Debt Cum Security Dated 01.08.2017 & 15.06.2020
	3. Term Loan Agreement for Housing Finance Dated 11.08.2014
	4. Letter from party to bank confirming the creation of Equitable Mortgage Dated 14.08.2014
	5. Agreement of Guarantee Dated 11.08.2014

The repayment of the aforesaid loans is personally guaranteed by No. 1 and 2 of you by executing an agreement of guarantee dated 11.08.2014. The repayment of the said loans are secured by Mortgage/ Hypothecation of the following

Collateral Security:

Flat No. 601, 6th Floor, Silver Building, Motiram Pleasure, Village - Badlapur, Tal. Ambernath, Dist. Thane, Maharashtra - 421503

Despite repeated requests calling upon you

युद्धाचा अभाव म्हणजे विश्वांती नव्हे

युद्धाचा किंवा संघर्षाचा अभाव म्हणजे शांतता नव्हे. तर एकमेकांविषयीचा सद्भाव आणि प्रत्येकाच्या सुखाविषयीची शुभेच्छा म्हणजेच शांती किंवा शांतता अशी त्याची व्याख्या केली जाते. आंतरराष्ट्रीय स्तरावर विश्वांतीविषयी काही संकल्पना रूढ करण्याचा प्रयत्न काही वर्षांपासून होतो आहे. परंतु अद्यापही त्याला यश आलेले नाही. एकमेकांविषयी सद्भाव जरी वाटत असला आणि सुखाविषयीच्या शुभेच्छा जरी दिल्या जात असल्या तरी प्रत्यक्षात तशा स्वरूपाची कृती होत नाही. म्हणूनच स्वाभाविकपणे आंतरराष्ट्रीय स्तरावर विश्वांती हा विषय प्रकषिण आपला प्रभाव सिद्ध करू शकलेला नाही. ही बाब लक्षात घेण्यामागचे कारण म्हणजे आज आंतरराष्ट्रीय शांतता दिवस आहे. १९८१ साली संयुक्त राष्ट्र संघाने २१ सप्टेंबर हा दिवस आंतरराष्ट्रीय विश्वांती दिवस म्हणून घोषित केला. जागतिक स्तरावर देशादेशांमधले संबंध सुधारवेत. एकमेकांतील संघर्ष कमी करून विश्वांतीच्या दिशेने वाटचाल व्हावी. मनुष्यजीवनाला हानीकारक असलेली शोकादायक शस्त्रास्त्रे कमी करावीत. प्रामुख्याने अण्वस्त्रांच्या वापरावर बंदी घालावी. अशा महत्त्वाच्या मुद्यांपासून ते प्रत्येक देशामध्ये स्थानिक पातळीवर असलेल्या धर्म, जात, संप्रदाय, वंश या भेदांनाही संपवले जावे. त्यासंदर्भात जनजागृती होत राहावी. अशा उद्देशाने हा विश्वांती दिवस पाळण्याचा प्रयत्न होतो. आज या विश्वांती दिवसाच्या घोषणेला चाळीस वर्षे पूर्ण होत आहेत. १९४५ साली सगळ्या जगातील शांतता नाहीशी करणाऱ्या अणुबॉम्बचा वापर झाला. नागासकी आणि हिरोशिमा ही दोन्ही शहरे बेचिराख झाली होती. त्यानंतर जगातील हा हिंसाचार किंवा नरसंहार थांबावा, मानवी मूल्यांचे जतन व्हावे अशा प्रकारचा विचार प्रबळ होऊ लागला. तरीदेखील अनेक देशांमधले संघर्ष कायम राहिले आणि अजूनही कायम राहिले. म्हणजे आंतरराष्ट्रीय शांतता दिवस आणि कमी न झालेली अशांतता असा एक मोठा विरोधाभास आजही टिकटिकाणी पाहायला मिळतो आहे. याच पार्श्वभूमीवर सद्यस्थिती आणि आंतरराष्ट्रीय शांतता दिवस यामधून जाणवणारी विषमता जगाच्या दृष्टीने केवळ विचार करण्यासारखी नाही तर चिंताजनकच म्हणावी लागते.

नरसंहार केला. अक्षरशः हजारो लोकांचे बळी घेतले. ही घटना आजच्या आधुनिक आणि तथाकथित सुधारणावादी किंवा सुशिक्षित जगाला लांचछनास्पद म्हणावी लागते. अनेक अरब राष्ट्रांमध्ये सातत्याने एकाच धर्मातल्या वेगवेगळ्या गटांमध्ये होत असलेला संघर्ष दरवर्षी शेकडो लोकांचे प्राण घेतो. पाकिस्तान, अफगाणिस्तान, इराण, इराक या देशांमधला धार्मिक आणि वांशिक संघर्ष पूर्वीप्रमाणेच कायम आहे, असे म्हटले तरी चालू शकेल. एवढेच नव्हे तर स्त्री-पुरुष यांच्यामधील भेदभाव हा तर धर्माच्या नावाखाली अमानुष छळ करणारा ठरतो आहे. दोनच दिवसांपूर्वी इराणमध्ये महिलांना हिजाब वापरण्याची सक्ती केली गेली. ही सक्ती झुगारणाऱ्या एका महिलेला ठार मारले गेले. हिजाबचा आदेश न पाळणाऱ्याला दहा लाखांपर्यंत दंड ठोठावण्याचीही घोषणा झाली. म्हणजे जातीतले किंवा वांशिक मतभेद कायम असताना स्त्री-पुरुष समानतेलादेखील झुगारून देण्याचा हा अमानुषपणा खरेतर विश्वांतीपुढचे तितकेच मोठे आव्हान ठरते. जगातील काही देशांमध्ये लोकशाही प्रस्थापित व्हावी म्हणून अमेरिकेसारख्या देशाकडून केली जाणारी बळजबरीमुद्धा शांततेच्या मूल्याला नख लावून जाते. हा सगळा घटनाक्रम विश्वांतीचा एकाअर्थी गळा घोटणाराच प्रकार म्हणावा लागेल.

युद्ध नको बुद्ध हवा

जगातील यच्चयावत सगळे धर्म मानवतेचा, शांततेचा संदेश देतात. परंतु प्रत्यक्षात ही तत्त्वे आचरणात आणली जात नाहीत. भारतासारखा देश प्राचीन काळापासून विश्वांतीचा उद्घोष करीत आलेला आहे. कदाचित जगातील हा एकमेव देश असेल की ज्याने कधीही कोणत्याही देशावर स्वतःहून आक्रमण केलेले नाही. उलट जगाच्या विविध भागात जाऊन विश्वांतीचाच प्रचार आणि प्रसार केलेला आहे. याच देशातून बौद्धधर्म जगभर गेला. आणि विश्वांतीचे महत्त्व सांगण्याचा त्याने प्रयत्न केला. विश्वांतीसाठी मानवतेची मूल्येच कशी महत्त्वाची आहेत. त्यातूनच सगळ्या धर्मांमध्ये सहिष्णूता निर्माण होऊ शकते. अशा प्रकारचे अलौकिक तत्व मांडण्याचे काम स्वामी विवेकानंदांनी सव्वाशे वर्षांपूर्वीच केले होते. भारताने नेहमीच युद्ध नको बुद्ध हवा. अशा प्रकारची व्यापक भूमिका घेतली होती. अगदी अणुस्फोट घडवतानामुद्धा विश्वांतीसाठी हाच त्यामागचा उद्देश असल्याचे भारताने म्हटले होते. म्हणजेच भारत कधीही स्वतःहून अण्वस्त्रांचा वापर करणार नाही हे घोषित करणाऱादेखील जगातील भारत एकमेव देश ठरतो. अनेक संतमहंतांनी मानसिक शांतीपासून विश्वांतीपर्यंतचे तत्त्वज्ञान मांडले आहे. ज्ञानेश्वर मारुलींच्या पसायदानाने याच विश्वांतीचा आग्रह धरून 'विश्व स्वधर्म सूर्ये पाहो' अशी प्रार्थना केलेली आपण ऐकत असतो. म्हणूनच युद्ध न होणे, हिंसाचार थांबणे या गोष्टींशिवाय मनुष्या-मनुष्यातील स्नेह, प्रेम किंवा दया, करुणा, या मूल्यांची प्रतिष्ठापना होणे यालाच खऱ्या अर्थाने शांती म्हणता येईल. युद्धाच्या अभावापेक्षाही मानवतेचा प्रभाव हिच विश्वांतीची खरी व्याख्या किंवा गुरुकिल्ली ठरू शकते.

स्त्री-पुरुष असमानता

जागतिक पातळीवर युद्धांचे प्रमाण भलेही कमी झाले असेल. अनेक देशांच्या विस्तारवादी म्हणजेच आपापल्या सीमा वाढवण्याच्या महत्त्वाकांक्षांना थोडाफार आळा बसलाही असेल. परंतु जगभरात ज्या आज महासत्ता म्हणून गणल्या जातात. त्यांच्यात सौहार्दात अपेक्षेप्रमाणे सुसंवाद आढळून येत नाही. शिवाय दहशतवादासारखे महाभयंकर संकट सगळ्या जगातच थैमान घालताना पाहायला मिळते. अगदी ताजे उदाहरण द्यायचे म्हटले तर युक्रेन आणि रशियामधला संघर्ष म्हणजे याच शांततेच्या हेतूने ज्या नाटो राष्ट्रांची संघटना स्थापन झाली. ते सगळे देश एकीकडे आणि नाटोचे सदस्य नसलेले दुसरे देश असा संघर्ष दिसून येतो. रशियाने कोणत्याही मानवी मूल्यांचा मुलाहिजा न ठेवता युक्रेनमध्ये त्या पद्धतीचा

विलास कोळेकर
सुविचार
कुणाच्याही आयुष्यात जायचं असले तर सुख घेऊन जावे. दुःख तर त्याच्या जवळ पहिल्यापासूनच हमखास असते.

पंचांग
बुधवार २१ सप्टेंबर, २०२२
शक १९४४ शुभकृतनामसंवत्सर
भाद्रपद कृष्ण एकादशी * नक्षत्र : पुष्य
-: जन्मराशी :-
स्त्री उदय- ०६-२८
स्त्री अस्त- १८-३५

इंद्रिया एकादशी, एकादशी श्राद्ध, जागतिक शांतता दिन

मुद्रक, प्रकाशक सौ. जयश्री रमाकान्त खाडिलकर-पांडे यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, दिवा एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, पिंपळ, नगर, दिवा, नवी मुंबई -४००७०८ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडिलकर रोड, गिरगाव, मुंबई -४००००४ येथे प्रसिद्ध केले.
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Editor - Rohit Ramakant Pande

कविता...
कवितेचा प्रवास...
माझा प्रवास चालू काव्यामध्ये कसा तो शब्दांत धुंद होतो वाक्यास जोड देतो
काव्यात पोहचण्या वृत्ते, अभंग, ओवी शब्दांसवे सुरांच्या गाणी लयीत गावी
काव्यात पोहचण्या वृत्ते, अभंग, ओवी शब्दांसवे सुरांच्या गाणी लयीत गावी
शृंगार लावणीचा आनंद देत जातो लोकांस वेड लावी नोटात भाव होतो
साक्षात भावनांचा डोले मनात फुला
शब्दांस पंख लावू काव्यात घे भारी आकाश झेप घ्याया येईल ही उभारी!

पहिल्याच टी-२० सामन्यात ऑस्ट्रेलियाचा भारतावर विजय

झाला. त्यापाठोपाठ विराट कोहलीही २ धावांवर बाद झाला. राहुल आणि सुर्यकुमार यादवने भारताची पडझड थांबवत ऑस्ट्रेलियन गोलंदाजांवर प्रहार करण्यास सुरुवात केली. १० षटकांत भारताने २ गडी गमावत ८६ धावा केल्या होत्या. त्यानंतर ११ षट्या षटकात राहुलने आपले अर्धशतक पूर्ण केले. ५५ धावांवर असताना हेनलवूडने राहुलला बाद केले. राहुल पाठोपाठ सुर्यकुमारही ४७ धावांवर बाद झाला. त्यानंतर हार्दिक पांड्याने वडाखेबाज फ्लान्दाजी करत २४ चेंडूत ५० धावा झळकावल्या. शेवटच्या षटकात हार्दिकने ग्रीनच्या गोलंदाजीवर लागोपाठ तीन षटकार ठोकत भारताला २० षटकांत ६ बाद २०८ धावांपर्यंत पोहोचवले.

विजयासाठी २०९ धावांचे लक्ष्य घेऊन मैदानात उतरल्या ऑस्ट्रेलियाच्या फिच आणि ग्रीन जोडीने धडाकेबाज सुरुवात केली. मात्र चौथ्या षटकात अक्षर पटेलने फिचला (२२) त्रिफळाचित केले. कॅमेरून ग्रीनने ९ व्या षटकात २६ चेंडूत षटकार ठोकत आपले अर्धशतक पूर्णकेले. ११ आणि १२ व्या षटकात कॅमेरून ६१ आणि स्मिथ ३५ धावांवर बाद झाले. ग्लेन मॅक्सवेलही १, जॉश इंग्लीस १७, धावांवर बाद झाले. त्यानंतर नाॅट डॅव्हिड नाबाद १८ आणि मॅथ्यू वेड नाबाद ४५ धावा करत ऑस्ट्रेलियाला विजयश्री मिळवून दिली. ऑस्ट्रेलियाने ४ चेंडू आणि ५ गडी राखत भारताचा पराभव केला.

ग्रँड मास्टर बुद्धिबळ स्पर्धेत मोठे उलटफेर

रायपूर रत्नाकर कॅथोलीकर मात केली. छत्तीसगडच्या रायपूरमध्ये आयोजित या बुद्धिबळ स्पर्धेला चांगला प्रतिसाद मिळत आहे. रायपूरमध्ये सुरू झालेल्या आंतरराष्ट्रीय बुद्धिबळ स्पर्धेची सरासरी रेटिंग २१७६ इतकी आहे. ज्यामुळे टी२० स्पर्धा खूपच मजबूत आणि बुद्धिबळ खेळासाठी महत्त्वाची मानली जाते.

जाहीर सुचना

कादिवली, गणेशनगर साईकृपा सहकारी गृहनिर्माण संस्था (मर्घा.)
नेदर्णी क्र. बी. ओ. एम / डब्ल्यू / आर / एच.एस.बी. / ति/ओ/६४८/स/१९९२-९३
मौजे कादिवली तालुका बोरवीली संवे नं. १५७ न.पु.क्र. ४७१ म्युनिसिपल वार/साउथ वार्ड गांधी नगर कादिवली (प.), मुंबई-४०००६७ के सभा रजिस्ट्रारियॉस नं अनुरोध हे कि दिनांक २६/०९/२०२२ को दिन सोमवार दोपहर २ बजे गुरुकुपा हॉल, प्लाट नं. १०९, सहयाद्री नगर, गव्हर्नमेंट इंडस्ट्रियल इस्टेट, चारकोप, कादिवली (पश्चिम), मुंबई-४०००६७ पर विशेष संसंधाधारण सभा रची गई है। जिसमें आप सभी सम्य पर आने की कृपा करें।
नोट : आप सभी रजिस्ट्रारियॉस नं निवेदन हे कि कृपा तीन महिने के अंदर का लाईट बिल, आधार कार्ड, या कोई भी पहचान पत्र साथ में अवश्य लेकर आये अन्यथा हॉल में प्रवेश नही दिया जायेगा।
दिनांक : २१/०९/२०२२
कादिवली गणेशनगर साईकृपा सहकारी गृहनिर्माण संस्था (मर्घा.)
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१. कॉर्पोरेट कंपनीचे नाव टॉन्क वॉटर सलगाय लिमिटेड
२. कॉर्पोरेट कंपनीचा स्थानिक दिग्दर्शक १५ अक्टोबर, २०१५
३. प्रतिक्रिया ज्या अर्थी कॉर्पोरेट कंपनीच्या स्थानिक दिग्दर्शकाने १५ अक्टोबर, २०१५
४. कॉर्पोरेट कंपनीचा कॉर्पोरेट ऑफिस क्रमांक / आयडीएन क्रमांक ५४१०००२०१५५६०६८०४
५. कॉर्पोरेट कंपनीचा कॉर्पोरेट ऑफिस क्रमांक / आयडीएन क्रमांक ५४१०००२०१५५६०६८०४
६. कॉर्पोरेट कंपनीचा कॉर्पोरेट ऑफिस क्रमांक / आयडीएन क्रमांक ५४१०००२०१५५६०६८०४
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८. अंतरिम ठरवल्यावर नमुन्यात काम पाहण्यासाठी दिग्दर्शकांचे नाव आणि नोंदीकरण क्रमांक नाव: श्री. अमित गुप्ता
नांद. क्र.: IBBI/MPA-002/IN-NO002/2016-2017/10048
९. मंडळाचे नोंदीकरण क्रमांक/अनुमती, अंतरिम ठरवल्यावर दिग्दर्शकांचे नाव आणि नोंदीकरण क्रमांक पत्ता: सी-१०९, दिवा नगर, कृष्ण नगर, लखनौ, उत्तर प्रदेश-२२६००२, ईमेल आयडी: amitguptacs@gmail.com
१०. अंतरिम ठरवल्यावर दिग्दर्शकांचे नाव आणि नोंदीकरण क्रमांक पत्ता: सी-१०९, दिवा नगर, कृष्ण नगर, लखनौ, उत्तर प्रदेश-२२६००२, ईमेल आयडी: cirp.tonkwater@gmail.com
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